
**MUSLIM SPECIFIED WAKAFS AND
SPECIFIED WAKAF PROPERTIES
(MANAGEMENT AND REGULATION)
ACT, 2004.**

(Act No. VIII of 2004)

**THE JAMMU AND KASHMIR MUSLIM SPECIFIED
WAKAFS AND SPECIFIED WAKAF PROPERTIES
(MANAGEMENT AND REGULATION) ACT, 2004.**

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(MANAGEMENT AND REGULATION) ACT, 2004.**

(Act No. VIII of 2004)

[Received the assent of the Governor on 15th January, 2004 and published in Government Gazette dated 16th January, 2004].

An Act to provide for the proper control, efficient management and regulation of the Specified Wakafs, and the proper protection, preservation and use of the Specified Wakafs Properties, and for matters connected therewith or incidental thereto.

Be it enacted by the Jammu and Kashmir State Legislature in the Fifty-fourth Year of the Republic of India as follows :—

1. *Short title and commencement.* —(1) This Act may be called the ¹[Jammu and Kashmir Muslim Specified Wakafs] and Specified Wakaf Properties (Management and Regulation) Act, 2004.

(2) It shall be deemed to have come into force with effect from 8th September, 2003.

2. *Definitions.*— In this Act, unless the context otherwise requires,—

- (a) “Act” means the ²[Jammu and Kashmir Muslim] Specified Wakafs and Specified Wakaf Properties (Management and Regulation) Act, 2004 ;
- (b) “Board” means the Board of Directors established under section 5 ;
- (c) “Bye-laws” means the bye-laws made under section 26 ;
- (d) “Chairman” means the Chairman of the Board provided under sub-section (2) of section 6;
- (e) “Chief Executive” means the Chief Executive appointed under section 18 ;

1. Substituted for “Jammu and Kashmir Specified Wakafs” by Act V of 2005, s. 2.

2. Substituted for “Jammu and Kashmir” *ibid*, s. 3.

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- (f) “Endowment fund” includes,—
- (i) income and revenue received on account of any Wakaf or property covered under section 3 ; and
 - (ii) all such Nazars, donations, offerings as are received on behalf of, or for the benefit of, any Specified Wakaf and Sadqa, Zakat and Ushur received by the Chief Executive or any person authorized by him ;
- (g) “Government” means the Government of Jammu and Kashmir State ;
- (h) “Member” means member of the Board and includes its Chairman and Vice-Chairman ;
- (i) “prescribed” means prescribed under the bye-laws ;
- (j) “Schedule” means the Schedule appended to the Act ;
- (k) “Section” means the section of the Act ;
- (l) “Specified Wakafs” means the Wakafs specified in Schedule ‘A’ and such other Wakafs as may be included therein, from time to time, by the Government by notification in the Government Gazette ;
- (m) “Specified Wakaf Properties” means the properties specified in Schedule ‘B’ and includes,—
- (i) the properties (both moveable and immoveable), funds and other assets administered managed or in possession of any Specified Wakaf or in respect of which any Specified Wakaf claims any title, right or interest ;
 - (ii) all Nazars, offerings, donations, Sadqa, Zakat and Ushur in any shape, kind or form made by any person and is received or is receivable by any Wakaf at present and which, under this Act, would be receivable by any authorized functionary of the Board ; and

(iii) any other Wakaf property, whether moveable or immoveable, to which the provisions of the Act are applied by the Government, from time to time, by notification in the Government Gazette ;

(n) “State” means the Jammu and Kashmir State ;

¹[(nn)“Unauthorized occupation” in relation to Wakafs and Properties covered under section 3 means and includes the occupation by any person of such Wakaf or Property :—

(i) without authority for such occupation and includes the continuance in occupation by any person of such Wakaf or Property after the authority [whether by way of lease, mortgage or any mode of transfer, or otherwise] under which he was allowed to occupy has expired or has determined for any reason whatsoever ; or

(ii) in contravention of provisions of the Act or any other law in force in the State] ;

(o) “Vice-Chairman” means the Vice-Chairman elected under section 9 ;

(p) “Wakaf” shall have meaning as is assigned to it in Islamic Law generally and under clause (1) of section 3 of the Jammu and Kashmir Wakaf Act, 2001 specifically.

3. *Application of the Act.*— The provisions of the Act shall apply to the specified Wakafs and Specified Wakaf Properties and such other Wakafs or Trusts as may be included in Schedule ‘A’ or Schedule ‘B’ by the Government, from time to time, either *suo motu* or on the recommendation of the Board :

Provided that any Wakaf, Trust or Property once included in the Schedule or added thereto, after the commencement of the Act, shall not be de-notified without the written consent of the Board.

4. *Act to override other laws.*— The Act shall have effect, notwithstanding anything inconsistent therewith contained in any law or in any scheme of management, decree, order or judgment of any Court, custom, usage, trust deed, instrument or any other deed or agreement.

1. Clause (nn) inserted by Act V of 2005, s. 3.

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5. *Board of Directors.* —(1) The possession, administration, supervision, control and management of the Wakafs and Properties covered under section 3, the Endowment Fund, and the relevant records thereof, shall, with effect from the commencement of the Act, vest in the Board.

(2) The Board shall be known as the ‘Board of Directors for the Specified Wakafs and Specified Wakaf Properties’. It shall be a body corporate and shall have perpetual succession and a common seal and shall, by the said name, sue and be sued through its Chief Executive.

(3) The Board shall be constituted within a period of six months from the date of commencement of the Act and till then, its powers and functions shall be exercised and discharged by the Chairman :

Provided that the Chairman may constitute an interim Board, consisting of not more than five and not less than three persons, to aid and assist him in the discharge of his functions till the regular Board is constituted.

6. *Composition of Board.* —(1) The Board shall consist of eleven members, all of whom shall be Muslims.

(2) The Chief Minister of the State shall be the ex-officio Chairman of the Board and if he happens to be a non-Muslim he may appoint an eminent Muslim from the Council of Ministers, to be the Chairman. The remaining members shall be nominated by the Chairman as under :—

- (i) three persons who have distinguished themselves in the service of Islam in the State ;
- (ii) three persons who have distinguished themselves in administrative, legal or financial affairs ;
- (iii) three persons who have distinguished themselves in the health, education and social services ; and
- (iv) a woman who has distinguished herself in the social service particularly in the empowerment of women in the State.

7. *Qualification for membership.*— A person shall be eligible to be nominated as a member if he—

- (i) is a Muslim ;

- (ii) is of sound mind ;
- (iii) is not an insolvent or an undischarged insolvent ;
- (iv) has not converted to any other religion and has not ceased to be a Muslim on any other ground whatsoever ; and
- (v) has not been convicted of any offence involving moral turpitude.

8. *Term of office, resignation and removal of members and casual vacancies.*—(1) A member, other than an ex-officio member, shall hold office for a period of five years from the date of his nomination but may resign his office earlier by giving notice in writing thereof to the Chairman and shall cease to be a member on the resignation being accepted by the Chairman.

(2) The Board may remove from office any member—

- (a) who is of unsound mind and stands so declared by a competent court ;
- (b) who has applied for being adjudged as an insolvent, or is an undischarged insolvent ;
- (c) who has converted to any other religion or has ceased to be a Muslim on any ground whatsoever ;
- (d) who has been convicted of any offence involving moral turpitude ;
- (e) who has absented himself consecutively for three meetings of the Board ;
- (f) whose presence on the Board would, in the opinion of the Board, be prejudicial to the aims and objectives sought to be achieved under the Act.

(3) Casual vacancies among the members shall be filled by nomination made by the Chairman.

(4) The term of office of a member appointed to fill a casual vacancy shall be the remaining period of the term of the member in whose place he is nominated.

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9. *Vice-Chairman.* —(1) The members shall elect the Vice Chairman from amongst themselves.

(2) When the office of the Chairman is vacant, or in the absence of the Chairman from any meeting, the Vice-Chairman shall perform the functions of the chairman.

(3) In the absence of the Chairman and Vice-Chairman, a meeting of the Board may be presided over by a member elected by the majority of the members present at the meeting.

10. *Disputes relating to the eligibility for membership.*— No Court, except the High Court of Judicature of Jammu and Kashmir, shall entertain any suit or proceedings raising a dispute in respect of the eligibility of any member to hold the office under the Act.

11. *Powers and duties of the Board.*— The powers and duties of the Board shall be to—

- (a) administer, manage and regulate the Wakafs and to preserve, protect and use the Properties covered under section 3 ;
- (b) manage and administer the Endowment Fund in accordance with the provisions of the Act ;
- (c) pay salaries, allowances and perquisites, and make all other payments due, from the Endowment Fund ;
- (d) utilize Endowment Fund for the upliftment and empowerment of Muslims in the State, particularly in the areas of education, health, social welfare, commerce and community development ;
- (e) make provisions for relief to the indigent and the destitute ;
- (f) undertake development activities for the welfare of Muslims in the State ;
- (g) utilize the Endowment Fund for imparting professional, vocational and technical education through establishment of institutions and/or financial assistance to the existing institutions ;

- (h) authorize any officer or employee subordinate to it to exercise such powers, except its powers under sub-section (2) of section 8 and ¹[section 26], as the Board may delegate ;
- (i) regulate the entry and presence of the persons in, or on, the Wakafs and the Properties covered under section 3 for carrying out the purposes of the Act and the bye-laws made thereunder ;
- (j) appoint, suspend or dismiss employees of the Board ; and
- (k) do all such other things as may be necessary, proper, incidental or conducive to achieve the objectives of the Act.

12. *Office and meetings of the Board.* —(1) The Board shall maintain its office at such place as it may decide.

(2) The quorum for the meetings of the Board shall be seven :

Provided that in case of an interim Board, the quorum shall be three.

(3) Every decision of the Board shall, except as expressly provided by the Act or bye-laws made hereunder, be passed by a majority of votes and, in case of equality of votes, the person presiding a meeting shall have a second or casting vote.

(4) The Board shall meet on such occasions, and at such intervals, as may be specified in the bye-laws.

13. *Board to observe Muslim Law.*— The Board shall, in the exercise of its powers and the discharge of its duties, follow the rules of Muslim Law whenever applicable and shall ensure that the rites and ceremonies at the Specified Wakafs are conducted in accordance with such law.

14. *Defect in the Constitution of, or vacancy in the Board not to invalidate acts and proceedings.*— No act or proceedings of the Board shall be invalidated merely by reason of the existence of a vacancy among its members or a defect in the constitution thereof.

15. *Enforcement of final orders of the Board.*— Where in the exercise of its powers and performance of its duties, the Board passes any final order against any person directing him to do, or to abstain from doing, something the person against whom the order is directed shall be bound to comply with

1. Substituted for “section 25” by Act V of 2005, s. 4.

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the order and, in case of non-compliance any Civil Court, within the local limits of whose jurisdiction the person against whom the order has been passed resides or carries on business, may execute the order in the same manner and by the same procedure as if it were a decree or order passed by itself in a suit.

16. *Liability of members.*— A member shall be liable for the loss, waste or misapplication of the Endowment Fund, if such loss, waste or misapplication is a direct consequence of his willful act or omission while as member and a suit for compensation may be instituted against him by the Board.

17. *Appointment of officers and employees of the Board.* —(1) For the efficient discharge of the functions assigned to it under the Act, the Board may appoint such officers and employees as it considers proper and necessary, with such designations, pay, allowances and other remuneration and perquisites as the Board may determine from time to time :

Provided that the employees of any Wakaf or Trust, covered under section 3 of the Act, shall continue to be the employees of the Board on the existing terms and conditions until their services are terminated or their service conditions are altered in accordance with the bye-laws :

Provided further that the Board may remove any existing employee even before making of bye-laws if in its opinion it is expedient or desirable in the public interest to do so.

(2) The Board shall have the power to transfer, suspend, remove or dismiss any officer or employee of the Board for the breach of discipline, carelessness, unfitness, neglect of duty, misconduct or for any other sufficient cause :

Provided that the Board may delegate to the Chief Executive the power to transfer and suspend the officers and employees of the Board :

Provided further that where such officer or employee is a Government employee, he may be reverted to his parent department in the Government.

18. *Appointment of Chief Executive.* —(1) The Board shall appoint a person to be the Chief Executive of the Wakafs and Properties to which the Act applies. He may be appointed directly or hired or borrowed from any other institution, organization or a department of the Government. The Chief Executive shall exercise such powers as may be specified in the bye-laws and/or delegated to him by the Board.

(2) The Chief Executive shall be paid such salary and allowances as the Board may fix from time to time.

19. *Power to seek and receive offerings.* —(1) It shall be lawful for the Chief Executive, or any person authorized by him in this behalf, to seek and receive, on behalf of the Board, any donations, Nazars, offerings, Sadqa, Zakat and Ushur from any person, and no person, other than the Chief Executive or any person authorized by him in this behalf, shall receive or be entitled to receive such donations, Nazars, offerings, sadqa, Zakat or Ushur.

(2) Whoever solicits or receives any donations, Nazars, offerings, sadqa, Zakat or Ushur in the name of, or on behalf of the Board or the Chief Executive, in contravention of the provisions of sub-section (1), shall be punishable with fine which may extend to five thousand rupees or double the amount received, whichever is higher.

(3) The Chief Executive and the employees of the Board and all other persons authorized to do any act under the Act shall, while acting or purporting to act in pursuance of any of the provisions made by or under the Act, be deemed to be public servants within the meaning of section 21 of the Ranbir Penal Code.

20. *Performance of the religious practices.* — (1) Notwithstanding anything to the contrary contained in any provision of the Act, any person who was—

- (a) performing any religious practices and ceremonies prior to the commencement of the Act, in respect of any Wakaf or Trust covered under section 3, may continue to do so ; or
- (b) entitled to receive or collect any Nazrana or offering at any Specified Wakaf, prior to the commencement of the Act, may continue to receive and collect such Nazrana or offering :

Provided that nothing hereinabove shall entitle such a person to solicit, coerce, tempt, pester or beg for any such offering or Nazrana from any pilgrim or visitor to any such Wakaf or Property:

Provided further that any person who claims to be entitled to any privilege or right mentioned in clause (a) or clause (b) of sub-section (1) shall have to establish his title to do so, in accordance with the bye-laws made under the Act, within a period of three months.

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(2) Any person who acts in contravention of sub-section (1) shall be debarred temporarily or permanently by the Board from entering the premises of any Wakaf Trust or Property, covered under section 3, after giving him the opportunity to explain his position. In the event the person is found to have wilfully contravened the provisions, he shall be debarred permanently.

21. *Audit of accounts, annual report and review audit.*—(1) The accounts of the Wakafs and Properties covered under section 3 shall be audited every year by such persons and in such manner as may be prescribed in the bye-laws.

(2) The Board shall, every year, prepare report on the management and regulation of the Wakafs, Trust and Properties covered under section 3 which, together with the accounts of the Board and the report of the auditor thereon, shall be published for information of general public in such manner as may be prescribed in the bye-laws.

(3) The Board shall, as soon as possible, after the commencement of the Act, appoint a reputed Chartered Accountant to conduct a review audit of the Specified Wakafs, Trusts, Specified Wakaf Properties and the Endowment Fund for the last twenty years :

Provided that before making such appointment, the Board shall prepare any inventory of moveable and immovable properties, assets including cash, Cheques, shares, savings and current accounts, deposits etc. with any person, Bank or Financial Institution of the Wakafs and Properties covered under section 3 :

Provided further that in order to carry out the purposes of the Act, the Board may direct any Bank, financial institution, Post Office and other person, group or association of persons not to allow any transaction in respect of such properties and assets except with the prior authority or permission of the Board.

22. *Recovery of Wakaf property and procedure for eviction.*— The provisions of sections 44 to 56 (both inclusive) of the J&K Wakafs Act, 2001 shall mutatis mutandis apply for recovery of the Wakafs and Properties covered under section 3 and eviction of unauthorized occupants thereof subject to the modification that the powers of the Chairman, Tehsil Committee and the appellate authority under the said provisions shall be exercised by such person or authority as the Chairman may, from time to time, appoint in this behalf.

¹[22-A. *Inspection of records.*— Subject to such conditions and restrictions as may be prescribed and without payment of any fees as may be

1. Sections 22-A to 22-S inserted by Act V of 2005, s.5.

leviable under any law for the time being in force, the person appointed under section 22 or any person duly authorized by him shall be entitled at all reasonable time to inspect in any public office any record, register or other documents relating to Wakaf Properties covered under section 3.

22-B. Recovery of arrears. —(1) Where any person is in arrears of any sum payable in respect of any Specified Wakaf Property under the Act or under any other law for the time being in force, the person appointed under section 22 may by order require that person to pay the same within such time and in such installments as may be specified in the order and if such person refuse or fails to pay the arrears or any installments thereof within the time specified in the order relating thereto, the person appointed under section 22 or any person duly authorized by him in this behalf shall then proceed to recover the same as an arrears of land revenue in the manner as provided in the Land Revenue Act, Samvat 1996 and shall, for that purpose, have all powers of the Collector under the said Act.

(2) Immediately after the period of license or lease has expired in respect of any property referred under sub-section (1) or where the lease has been terminated by the Board for any reason to be recorded, the person appointed under section 22 or any person authorized by him in this behalf may, without any notice, enter into the such premises and take possession of the same and for that matter he :—

- (i) may take such police assistance and use such force as may be required ; and
- (ii) shall have all the powers of a civil court which are exercised by the latter in execution of decrees.

(3) The person appointed under section 22 or any person duly authorized by him shall have the power to remove encroachments on and take over possession of such property in the manner provided under the Act or the rules framed thereunder.

22-C. Prohibition regarding the permanent alienation.—(1) Notwithstanding anything contained in any law for the time being in force or in any Wakaf deed, transfer of any properties covered under section 3 by way of sale, gift, exchange or mortgage other than simple mortgage without possession in favour of any Bank or Financial Institution, or any alienation of such property by act of parties, or a decree or order of a court or of a Revenue Officer shall be void *ab initio* :

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Provided that transfer by way of lease or simple mortgage of lease-hold right may be effected with the prior sanction of the Board :

Provided further that the leases of any such property shall be effected by public auction and shall be subject to confirmation by the Board.

22-D. *Restrictions on the powers to grant lease.* —(1) No lease of land or other immovable property covered under section 3 shall be valid, notwithstanding anything contained in the deed or instrument of Wakaf or in any other law for the time being in force, unless previous permission of the Board has been obtained in writing.

(2) The Board may make lease of any such property in favour of any beneficiary on such terms and conditions as may be prescribed :

Provided that the maximum period of lease shall not exceed 40 years:

Provided further that in case of lease for agricultural purpose, the initial period shall not exceed one year and may be renewed after the expiry of the initial period but in no case renewal shall exceed one year at a time :

Provided also that the lease of such property for commercial purposes shall be made only on payment of premium equivalent to market value plus ground rent as may be determined by the Board :

Provided also that initial period of lease for commercial purpose shall not exceed 5 years and may be renewed after the expiry of the initial term but in no case renewal shall exceed ten years at a time.

(3) A lease or sub-lease or transfer of possession in any manner whatsoever of such property in favour of any person who is not a beneficiary under the Act shall be void.

(4) The Board shall in granting sanction for the making or renewal of lease under this section review the terms and conditions on which the lease is proposed to be granted or renewed and make its approval subject to the revision of such terms and conditions in such manner as may be prescribed.

22-E. *Power to cancel lease etc.*— Notwithstanding anything contained in any other law for the time being in force the Board may, after holding an inquiry and on being satisfied that a lease or license of any property covered under section 3 has been executed before the commencement of the Act in

contravention of the law as in vogue at the time of execution of such lease or license, or against the purpose of the Wakaf, cancel it :

Provided that before cancellation of any lease or license the Board shall hold inquiry and also afford an opportunity of being heard to the person claiming any interest in such property.

22-F. *Inquiry by the person or authority appointed under section 22.* —

(1) The person or authority appointed under section 22 may, either on his own motion or on an application of any person interested—

- (a) hold an enquiry in such manner as may be prescribed ;
- (b) authorize any person in this behalf to hold an inquiry into any matter relating to a Wakaf and administration thereof any if he is satisfied that there are reasonable grounds for believing that the affairs of the Wakaf are being mismanaged, shall take such action thereon as he thinks fit.

(2) For the purpose of any inquiry under this Act, the person or authority appointed under section 22 or any person authorized by him or it in this behalf shall have the same powers as are vested in the civil court under the Code of Civil Procedure, Samvat 1977 for enforcing the attendance of witnesses and production of documents.

(3) The person or authority appointed under section 22 while holding any enquiry under this section shall be deemed to be a person acting judicially within the meaning of the Judicial Officers Protection Act, Samvat 1971.

22-G. *Bar on jurisdiction of civil courts.*— Notwithstanding anything contained in any other law for the time being in force, no suit or other legal proceedings shall lie in any civil court or tribunal in respect of any dispute, question or other matter relating to the title, possession or any interest relating to Wakaf property covered under section 3 or any other matter which is required by, or under, the Act to be determined by the authorities under the Act.

22-H. *Penalty for contravention of any lawful order.* —(1) If, any person contravenes any lawful order passed under the Act, or the rules made thereunder, or obstructs the person or authority appointed under section 22 or any person duly authorized by him or it from taking lawful possession of any property covered under section 3, he shall be punished by person or authority appointed under section 22, as the case may be, with fine which

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may extend up to Rs. 1000/- but which shall not be less than Rs. 500/- per day for the period of contravention.

(2) Any person, who pays to, or receives from any other person, any sum of money in respect of any property covered under section 3 shall be punished by the person or authority appointed under section 22 with fine which shall not be less than double of money paid to, or received by, him from such other person.

(3) The person or authority appointed under section 22 shall before imposing punishment under sub-section (1) or sub-section (2) provide such person a reasonable opportunity of being heard.

(4) Any punishment imposed under sub-section (1) or sub-section (2) upon any person shall not protect such person from any other criminal or civil liability under any other law for the time being in force.

22-I. *Registration of instruments.*— Notwithstanding anything contained in the Registration Act, Samvat 1977 and the Stamp Act, Samvat 1977, the instruments executed in favour of the Board under the provisions of the Act shall be exempted from stamp duty and registration fee.

22-J. *Limitation.* —(1) Notwithstanding anything contained in the Limitation Act, Samvat 1995 or any other law for the time being in force there shall be no period of limitation for recovery of possession, rent, profit or any sum due under the Act or enforcement of any right/interest in the property covered under section 3.

(2) No interest, right or title shall be created in favour of any person, notwithstanding anything contained in any other law for the time being in force, on account of his being in possession of any property covered under section 3, whether authorized or not, and there shall be no adverse possession in respect of such property.

22-K. *Restriction on lease holds rights.*— Notwithstanding anything contained in the Transfer of Property Act, Samvat 1977, or any other law for the time being in force the lease of any immovable property in favour of any person by the Board under the Act or and instrument of Specified Wakaf to manage and supervise any Specified Wakaf shall not create any tenancy rights in the property in favour of such person.

22-L. *Exemption from taxes, fee, duties and charges and non-application of certain Acts to Wakaf Property.* —(1) Nothing contained in the Rent Control Act, 1966, Jammu and Kashmir Big Landed Estates Abolition Act, Samvat 2007, Jammu and Kashmir Agrarian Reforms Act, 1976, Jammu and Kashmir Town Area Act, Samvat 2011, Jammu and Kashmir Municipal Corporation Act, 2000, Jammu and Kashmir Municipal Act, 2000, Jammu and Kashmir Development Act, 1970 and Jammu and Kashmir Tenancy Act, Samvat 1980 shall apply to any property covered under section 3.

(2) All the properties whether moveable or immovable covered under section 3 shall be exempted from payment of Land Revenue and all types of fee, and any fee payable under any law relating to registration of documents and stamp duty.

22-M. *Power to evict.* —(1) If at any time it appears to the Board that any Specified Wakaf land or building let out to any tenant is required for the purpose of the Board itself or for the development of the said land or building, it may, by an order in writing, require the tenant to vacate such land or building within fifteen days of the date of receipt of such order.

(2) On receipt of an order under sub-section (1), such tenant shall forthwith vacate such land or building, as the case may be, and hand over possession thereof to the Board.

22-N. *Bar to challenge the validity of any notification etc.*— Save as otherwise provided under the Act, no notification, order or decision made, proceedings or action taken by the Government or Board under the Act or any rule made thereunder shall be questioned in any civil court.

22-O. *Proceeding for recovery to abate.*— Where any Wakaf property is or has been notified for sale in execution of a decree of a civil court or for the recovery of any revenue, cess, rates or taxes due to the Government or any local authority before the commencement of the Jammu and Kashmir Specified Wakafs and Specified Wakaf Properties (Management) (Amendment) Act, 2005, the execution shall abate and the revenue, cess, rates or taxes shall be deemed to have been exempted and decree discharged at such commencement.

22-P. *Proceeding under the Land Acquisition Act.* —(1) If, in course of proceedings under the Land Acquisition Act, Samvat 1990 or under any other law for the time being in force relating to the acquisition of land or other property it appears to the Collector before an award is made that any property under acquisition is covered under section 3, a notice of such

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acquisition shall be served by the Collector on the person or authority appointed under section 22 and further proceedings shall be stayed to enable the Board to appear and file objections to such acquisition at any time within two months from the date of the receipt of such notice.

(2) When the person or authority appointed under section 22 has appeared under the provisions of sub-section (1) no order shall be passed under section 31 or section 32 of the Land Acquisition Act, Samvat 1990 or under the corresponding provision of the other law referred to in sub-section (1) without giving an opportunity to the Board of being heard.

(3) Notwithstanding anything contained in the Land Acquisition Act, Samvat 1990 or the rules made thereunder, the Collector shall make utmost endeavour not to acquire the property referred to under sub-section (1) and in case it becomes inevitable, for any public purpose to acquire the same, he shall provide the alternate land of same value, preferably in the same locality or somewhere else as the Board may agree :

Provided that under no circumstances whatsoever any graveyard, or burial ground shall be acquired under the Land Acquisition Act, Samvat 1990 or any other corresponding law for the time being in force in the State, and any acquisition made in contravention of the Act shall be void.

(4) Notwithstanding anything contained in any law for the time being in force no tenant, lessee or occupant of the Specified Wakaf property under acquisition shall be entitled to any compensation whatsoever and the whole compensation shall be payable to the Board exclusively.

22-Q. Bar to compromise of suits by or against Board.— No suit or proceeding in any court by the Board relating to title to Wakaf property or the rights of the management shall be compromised without the prior sanction of the Board.

22-R. Inquiries and proceedings to be judicial proceedings. – All inquiries and proceedings before the Board, Chairman, Vice-Chairman, Appellate Authority or and other authority appointed under the Act or the bye-laws made thereunder shall be deemed to be judicial proceedings within the meaning of sections 193, 219 and 228 of the Ranbir Penal Code, Samvat 1989 and said Board, Officer or authority shall be deemed to be civil court within the meaning of sections 176 and 480 of the Code of Criminal Procedure, Samvat 1989.

22-S. Construction of reference.— Reference in any Act, rule, notification or order to the Jammu and Kashmir Specified Wakaf Properties (Management

and Regulation) Act, 2004 shall on the commencement of this Act, be construed as reference to the Jammu and Kashmir Muslim Specified Wakafs and Specified Wakaf Properties (Management and Regulation) (Amendment) Act, 2005.]

23. *Protection of action taken in good faith.*— No suit, prosecution or other legal proceedings shall lie against the Board, Chairman, Vice-Chairman, Member, Chief Executive or any other person duly appointed under the Act in respect of anything done, or intended to be done, in good faith in pursuance of the Act or of the bye-laws or any order made thereunder.

24. *Penalty.*— Whoever obstructs, or attempts to obstruct any functionary, official or employee of the Board in the discharge of their duties and functions under this Act shall, on conviction before the Judicial Magistrate, be liable to a fine which shall not be less than five thousand rupees and may extend to one lac rupees and/or imprisonment for a term which may extend to one year but shall not be less than six months.

25. *Power to remove the difficulty.*— If any difficulty arises in giving effect to the provisions of the Act, the Government may, by order, give such directions, not inconsistent with the provisions of the Act, as may appear to it to be necessary or expedient for removal of the difficulty.

26. *Bye-laws.* —(1) The Board may make bye-laws for carrying out the purposes of the Act.

(2) In particular and without prejudice to the generality of the foregoing powers such bye-laws may provide for,—

- (a) the distribution of duties among the Chairman, Vice-Chairman and the members ;
- (b) the time and place of, and procedure and conduct of business at, the meetings of the Board ;
- (c) the facilities admissible and the allowances payable to, the members for attending the meetings and discharge of other functions under the Act ;
- (d) the security, if any, to be taken from the employees of the Board ;
- (e) the books and accounts to be kept at the office of the Board ;
- (f) the custody and investment of the Endowment Fund ;

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- (g) the details to be included in, or excluded from, the budget of the Board ;
- (h) the persons by whom receipts may be granted for moneys paid to the Board ;
- (i) the maintenance of peace and order in and around the Specified Wakaf and Specified Wakaf Property premises and regulating the entry and conduct of persons within the precincts of any Specified Wakaf and Specified Wakaf Property ;
- (j) the duties and powers of the employees of the Board ;
- (k) the manner for authentication of the decisions and the orders of the Board ;
- (l) the manner of terminating the services of any employee ;
- (m) the manner of regulating the service conditions of existing employees ;
- (n) the conditions of service and the manner of entering into contracts by, or on behalf of, the Board ; and
- (o) all other matters expressly required or which may be required to be prescribed for carrying out the purposes of the Act.

27. *Interpretation.*— The General Clauses Act shall apply in the interpretation and construction of the Provisions of the Act.

28. *Repeal and savings.* —(1) The Jammu and Kashmir Specified Wakaf Properties (Management and Regulation) Ordinance, 2003 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act as if this Act was in force with effect from 8th September, 2003.

SCHEDULE 'A'

[Section 2(i)]

S. No.	Location	Mosques and Shrines
1	2	3
1.	Aishmuqam	Janab Zain-ud-Din Wali.
2.	Akhooon Mohalla, Srinagar.	Shah Masjid.
3.	Aanchar, Srinagar.	Abjad Sahib.
4.	Awantipora	Jenab Syeed Hussain Mantaqi Sahib.
5.	Bachhi Darwaza, Srinagar	Zirat Baba Dawood Khaki Sahib.
6.	Bandipora	Aham-i-Sharief.
7.	Baramulla	Syed Janbaz Wali.
8.	Batwara, Srinagar	Masjid Sharief.
9.	Berthana, Srinagar	Ziarat Baba Rehmatullah Shah Sahib.
10.	Bihibagh, Srinagar	Syed Mansoor Sahib.
11.	Buchwara, Srinagar.	Masjid Sharief.
12.	Burzahama, Srinagar.	Ziarat Sharief.
13.	Chandanwari, Uri.	Masjid Sharief.
14.	Chrar-i-Sharief	Sheikh Noor-ud-Din Wali.
15.	Daribal, Khanyar, Srinagar	Majid Baqi Haqi Khanyari.
16.	Dalal Mohalla, Srinagar	Shahi Masjid.

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1	2	3
17.	Dalgate, Srinagar.	Jamia Masjid Sharief.
18.	Drugjan, Srinagar.	Jamia Masjid.
19.	Dalgate, Srinagar.	Syeed Yaqoob Sahib.
20.	Duderhama, Ganderbal	Masjid Sharief.
21.	Ganiwan, Ganderbal	Masjid Sharief.
22.	Gassi Mohalla, Srinagar.	Posha Masjid.
23.	Gowkadal, Srinagar.	Ziarat Syeed Ali Akbar Shaafi.
24.	Gojwara Chowk, Srinagar.	Masjid Sharief.
25.	Gulmarg.	Masjid Sharief.
26.	Habakadal, Srinagar	Ziarat Rupa Reshi Reshi Sahib.
27.	Haiderpora, Srinagar.	Syed Mohamad Haider Sahib.
28.	Hawal, Srinagar.	Mirza Akmaluddin Badakhshi.
29.	Hazaratbal	Dargah-i-Hazratbal.
30.	Idgah Nawakadal, Srinagar.	Aali Masjid.
31.	Inder, Pulwama	Masjid Sharief.
32.	Kabamarg, Anantnag	Masjid Sharief/Assari Sharief.
33.	Karan Nagar, Srinagar	Syed Karam Shah Sahib.
34.	Karfali Mohalla, Fatehkadal, Srinagar.	Ziarat Ali Akbar Sahib.
35.	Kakapora, Pulwama.	Ziarat-i-Hazart Reshi and Mosque.
36.	Kalashpora, Srinagar	Ziarat Maqdoom Nandu.

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1	2	3
37.	Kalashpora, Srinagar.	Ziarat Kalashpora Shahri, Ziarat Maqdoom Mandu.
38.	Kandoora, Beerwa	Masjid Sharief.
39.	Kathi Darwaza	Ziarat Sultan-ul-Arifeen.
40.	Khankahi Mohalla, Srinagar.	Ziarat Amir Kabir Sahib.
41.	Khawaja Bazar, Srinagar.	Ziarat Naqshband Sahib.
42.	Khanwari, Srinagar.	Masjid Sharif Baihaqi.
43.	Khanyar, Srinagar.	Ziarat Dastgir Sahib.
44.	Kreeri, Baramulla.	Syed Murad Sahib.
45.	Kupwara	Ziarat-i-Zati-Wali Shah Sahib.
46.	Lar	Shah Sadiq Qalandar.
47.	Maqdoom Sahib, Srinagar.	Ziarat Maqdoom Sahib.
48.	Maqdoom Sahib.	Masjid Dara ShakooH.
49.	Malik Angan, FeteHkadal, Srinagar.	Ziarat Malik Sahib.
50.	Munawarabad, Srinagar.	Ziarat Syeed Hassan Khawaharzi.
51.	Nalbal	Shah Sahib.
52.	Munawarabad, Srinagar.	Ziarat Sharief Ibrahim Sahib.
53.	Nalbandpora, Safakadal, Srinagar.	Ziarat Shad Niyamatullah Qadri
54.	Nalbal	Shah Sahib.

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1	2	3
55.	Nalbandpora, Safakadal, Srinagar	Masjid Sharief.
56.	Nadihal	Syed Malik Bukhari.
57.	Newa, Pulwama	Syed sultan Fakhar-ud-din and Mosque.
58.	Nowhatta	Syeed Hissari Sahib.
59.	Pandan, Srinagar.	Masjid Sharief.
60.	Pakherpora	Syed Ali Aali Balkhi.
61.	Palhalan	Pir Dastagir sahib.
62.	Quazi Gund	Jamia Masjid.
63.	Rajpora	Syed Abdullah Bukhari.
64.	Safa Kadal	Shah Niamatullah Qadri.
65.	Shah Kadal, Srinagar	Thugbaba Sahib (Sheikh Ibrahim Sahib).
66.	Shahidgunj, Srinagar	Masjid Sharief.
67.	Shahidgunj, Srinagar	Maqbarah Babar Shah sahib.
68.	Shahnagri	Syed Abdul Wahab Shah.
69.	Shampora Nowhatha, Srinagar	Ziarat Syeed Shari Sahib.
70.	Sopore	Baba Shakoor-ud-Din.
71.	Soura, Srinagar	Ziarat Malik Sahib.
72.	Soura, Srinagar	Ziarat Jinab Sahib.
73.	Soura, Srinagar	Masjid Sharief Jenab Sahib.

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1	2	3
74.	Soura, Srinagar	Ziarat Sayeed Abjad Sahib.
75.	Soura, Srinagar	Ziarat Sayeed Jaffar Sahib.
76.	Sonwar, Srinagar	Ziarat Sayeed Yaqoob Sahib/ Masoom Sahib.
77.	Sonwar, Srinagar	Jamia Masjid, Ziarat Sayeed Mansoor.
78.	Syed Ali Akbar, Srinagar	Syed Ali Akbar Sahib Ziarat
79.	Tangmarg	Baba Payam-ud-Din Sahib Reshi.
80.	Tankipora, Srinagar	Masjid Sharif.
81.	Telbal, Srinagar	Bara Sadat.
82.	Tujar Sharif	Ziarat-i-Baba Usman.
83.	Tulmulla	Mir Baba sahib.
84.	Veerinag	Jamia Masjid.
85.	Wazir bagh, Srinagar	Masjid Sharief.
86.	Zaldagar, Srinagar	Masjid Sharief Hanfia
87.	Zaldagar Nawabazar, Srinagar	Ziarat Syeed Mansoor Sahib.
88.	Zaindar Mohalla, Srinagar	Ziarat Syed Zaindar Sahib.
89.	Zero Bridge, Srinagar	Ziarat Masoom Shah Sahib.
90.	Drugmulla, Distt. Kupwara	Hazrat Shah Wali Ullah.
91.	Lawaypora, Srinagar	Ziarat Sharief Sayeed Ahmad Shah Kirmani.

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SCHEDULE 'B'
[Section 2 (m)]

S. No.	Location	Description	Khasra Nos.	Area			Tehsil	District
				Kanal	Marla	Sq Feet		
1	2	3	4	5	6	7	8	9
1.	Anchar Srinagar	Bedzar (Willow Wicket)	4565/2196, 4536/2196,4564 8/2197	150	7	0	Srinagar	Srinagar
2.	Barthana Srinagar	Malyari Land	197,198,213,201	118	16	0	Srinagar	Srinagar
3.	Arampora Srinagar	Malyari Land	140,224,225,226, 227,228,229,230, 231,232,234,235,84, 245,244,243,242,241, 240,239,238,237,236,233, (24 Khasra No's)	67	10	0	Srinagar	Srinagar
4.	Ashai Abi Bagh, Karpura Srinagar	Under Malyari Nadroo	1152, 793	6+45	18+7	0	Srinagar	Srinagar
5.	Baba Demb Kalashpora	Vacant Land	960, 961	4	8	0	Srinagar	Srinagar

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6.	Buchwara, SrinagarWakf Hotel Building+ Vacant area (Car Parking) +Buchwara vacant land	141/2min+ 141/2min+ 177 and 179	4+10 2+10+ 65+20	10 4	Srinagar Srinagar
7.	Brarinambal, SrinagarAppurtenant to Dastigeer Sahib Shrine	72, 73, 74	0	16	0 Srinagar Srinagar
8.	Drugjan Dalgate, Jamia Masjid Srinagar	299,303,304,441, 447,305,307,447/307	14	13	0 Srinagar Srinagar
9.	Gole Market Ziarat/Graveyard and Karan Nagar	8	5	6	Srinagar Srinagar
10.	Saderbal Assar-i-Sharief	644	67	2	0 Srinagar Srinagar
11.	Iddgah, Srinagar Iddgah	1407,1409, 1423-25,1671	628	4	0 Srinagar Srinagar
12.	Kathi Darwaza Orchard (Dara Shikoh) (Androon)	526	70	8	0 Srinagar Srinagar
13.	Kathi Darwaza Orchard (Dara Shikoh) (Beeran)	1613/996	6	1	0 Srinagar Srinagar
14.	Kathi Darwaza Orchard (Dara Shikoh) (Beeran)	1013 to 1021, 1027, 1028	23	12	0 Srinagar Srinagar
15.	Khanyar, SrinagarZiarat Dastigeer Sahib	268	6	2	0 Srinagar Srinagar
16.	Khanyar, SrinagarMohalla Sheeshgari Bagh	2705/178	0	17	0 Srinagar Srinagar

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1	2	3	4	5	6	7	8	9
17.	Kothi Bagh, SrinagarRust, Shop Comp.		461/277	27	5	0	Srinagar	Srinagar
18.	Malakhah, Srinagar	Graveyard	Sangreen Darwaza, Nowhatta, Rainawari =150 Khastra Nos.	657	6	0	Srinagar	Srinagar
19.	Munawarabad, Srinagar	Under Ziarat Syed Hassan Khawari	1113,4114,1248, 1235,1294,1295, 1297	14	0	0	Srinagar	Srinagar
20.	Nowshera, SrinagarOrchard (Nalbal) and Graveyard		2773 to 2780, 2714,2776	13	9	0	Srinagar	Srinagar
21.	Peerwari Khanyar	Vacant land under school building and community hall	1090,1131,1101, 1102,1127, etc. (37 Kh. No's.)	17	6	0	Srinagar	Srinagar
22.	Qutab-ud-Din Pora, Nowhatta, Srinagar	Nursery	913,916,917, 3271 to 3273, 3345,3345/1,3346, 3346/1,	18	2	0	Srinagar	Srinagar
23.	Hazrabal Nandpora, Srinagar.	Vacant land	3346/23329/4338/6 3346/3,3346min,3307	274	14	0	Srinagar	Srinagar
24.	Soura, Srinagar	Bagh, Jenab Sahib	110,111,112	73	4	0	Srinagar	Srinagar
25.	Wazirbagh	House near Lala Ded Hospital	Srinagar	Srinagar

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26.	Zainkadal, Srinagar	Shahi Masjid	1661,1665	11	18	0	Srinagar	Srinagar
27.	Zewan, Srinagar	Orchard	964	9	15	0	Srinagar	Srinagar
28.	Zunimar, Srinagar	Orchard (Lukhipora)	3402	23	5	0	Srinagar	Srinagar
29.	Zunimar, Srinagar	Orchard (Lukhipora)	3402	5	14	0	Srinagar	Srinagar
30.	Zunimar, Srinagar	Orchard	3402	3	4	0	Srinagar	Srinagar
31.	Zunimar, Srinagar	Orchard (Mukhtapukhari)	Plot 1 & 2	4	19	0	Srinagar	Srinagar
32.	Zunimar, Srinagar	Orchard (Kokerbagh)	701	1	17	0	Srinagar	Srinagar
33.	Zunimar, Srinagar	Orchard (Zadimazaar)	393	5	13	0	Srinagar	Srinagar
34.	Zunimar, Srinagar	Orchard (Zadimazaar)	406,408	1	15	0	Srinagar	Srinagar
35.	Zunimar, Srinagar	Orchard (Zadimazaar)	550,551	12	1	0	Srinagar	Srinagar
36.	Buchoo	Orchard	69-741, 34 Khasra No's	73	10	0	Pattan	Baramulla
37.	Asham	Orchard	624,1334-1662, 82 Khasra No's	692	7	0	Sonawari	Baramulla
38.	Lassi Pora	Orchard	81-111, 29 Khasra No's	186	4	0	Pulwama	Pulwama
39.	Hardu Shichan	Land	Aabiawal 547,912,720,756	23	9	0	Anantnag	Anantnag
40.	Gund Fateh-Pora	Land	Aabiawal 149,150,153,163	43	5	0	Anantnag	Anantnag

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1	2	3	4	5	6	7	8	9
41.	Bata Gund Tral	Orchard	1118,1120,22,23 and 638	28	15	0	Tral	Pulwama
42.	Mulla Akhoon Shah Sahib	Orchard	64-665, 14 Khasra No's	360	17	0	Ganderbal	Srinagar
43.	Sudrabal	Orchard	644	62	13	0	Srinagar	Srinagar
44.	Wanihama Bala	Orchard	112	14	4	0	Srinagar	Srinagar
45.	Kharni HamaAbi Awai	Vegetable Land	359-363,343	13	4	0	Ganderbal	Srinagar
46.	Daggapora Meerpora	Orchard	674,681,683 and 684	29	9	0	Ganderbal	Srinagar
47.	Duggapora Meerpora	Orchard/Chana Chak	717,739 & 740	4	18	0	Ganderbal	Srinagar
48.	Duggapora Meerpora	Orchard/Syed Ashraf Sahib	483,484 & 485	10	15	0	Ganderbal	Srinagar
49.	Burza Hama	Kiker Zar	248min	8	0	0	Ganderbal	Srinagar
50.	Burza Hama	Asstan Sharief	249min	4	3	0	Ganderbal	Srinagar
51.	Buchpora	Orchard	757	2	10	0	Ganderbal	Srinagar
52.	Buchwara	Vacant	177, 179	0	10	204	Srinagar	Srinagar

53.	Hayat Pora	Orchard & Quarter	537,538,539, 542,545 & 550	11	8	0	Tangmarg	Baramulla, Tangmarg
54.	Darya-ud-Din Sahib	Orchard	606/330	100	4	0	Ganderbal	Srinagar
55.	Soura (Sd. Jaffer Sahib)	Orchard	367/368	22	9	0	Srinagar	Srinagar
56.	Shalla Bugh	Orchard	1274	7	14	0	Ganderbal	Srinagar
57.	Aanchar Sd. Abjid	Orchard, Grave-yard	2859	25&1	0&12	0	Ganderbal	Srinagar
58.	Sonawar	Ziarat & Complex	20,254,49,51, 17,22,21,17	14	13	0	Srinagar	Srinagar
59.	Lar Qasba	Orchard & Vacant land	658	47	12	0	Ganderbal	Srinagar
60.	Sangeen Darwaza	Grave Yard	116,117,583,206, 108,1090	417	11	0	Srinagar	Srinagar
61.	Kereree	Grave Yard/Shamilat Deh	402,403,339	69	16	0	Pattan	Baramulla
62.	Pakherpora	Shamilat Deh/Khewat No. 171	Shamilat Deh/ 501,502,500,515	757	1	0	Chadura	Budgam
63.	Nadihal	Ziarat Sharief	2790,2791,2792	18	4	0	Baramulla	Baramulla
64.	Gulmarg	Mosque and Shops	591,592,593,594, 596,597,598,599,600	38	7	0	Tangmarg	Baramulla
65.	Zero Bridge/Kothi	Ziarat Syed Masoom Sahib	215 & 217	2	10	0	Srinagar	Srinagar

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1	2	3	4	5	6	7	8	9
66.	Charar-i-Sharief Orchards, Ziarat & Vacant land	Orchards, Ziarat & Vacant land	1690,1691,1692, 1126,2685,15,59, 82,85 (9 No's)	100	6	0	Chadura	Budgam
67.	Awantipora and Ziarat Sharief, Orchard Jo-Brari/Syed Hassan & Grave Yard M. Sahib	Orchard	2734,2736,3474/ 2829	34	1	0	Pampore	Pulwama
68.	Awantipora and Jo-Brari/Syed Hassan M. Sahib	Orchard	2330-6240, 66 Khastra No's	198	19	0	Pampore	Pulwama
69.	Hawal (Mirza Kamil Sahib)	Orchard	56 & 57	8	19	0	Srinagar	Srinagar
70.	Khanpora Baramulla Sakhi, Janbaz Wali Sahib	Ziarat Sharief, Syed Baramulla Sakhi, Janbaz Wali Sahib	1554	9	9	0	Baramulla	Baramulla
71.	Zaldagar (Halqa Tashwan)	Ziarat Syed Mansoor Sahib	258, 78,79,79/1	10	6	0	Srinagar	Srinagar
72.	Hyderpora	Ziarat Sharief Syed Hyder Shah Samnani Sahib	189,189/1,190,191, 1001 & 1003	18	19	0	Budgam	Budgam
73.	Tulmullah	Ziarat Sharief Baba Mir Hyder Sahib	4731, 4734	25	5	0	Ganderbal	Srinagar

74.	Beeron Kathi Darwaza	Orchard	998,1005,1006,1009, 1614/999	15	12	0	Srinagar	Srinagar
75.	Nowshetra	Attach with Mosque	2779,2777,2778	7	15	0	Srinagar	Srinagar
76.	Gulmarg	Ahatajat	300,301,303,289min	23	0	0	Tangmarg	Baramulla
77.	Awanta Bhawan Shalla Booni (1)	Orchard and School Building	...	5	10	0	Ganderbal	Srinagar
78.	Awanta Bhawan Shalla Booni (2)	Grave-Yard	...	2	6	0	Ganderbal	Srinagar
79.	Awanta Bhawan Shalla Booni (3)	Grave-Yard	...	3	4	0	Ganderbal	Srinagar
80.	Awanta Bhawan (1)	Bagh-i-Doomat	229,236	22	11	0	Ganderbal	Srinagar
81.	Awanta Bhawan (2)	Mosque & Grave Yard	235	3	3	0	Ganderbal	Srinagar
82.	Awanta Bhawan (3)	Doomat & Grave Yard	224	2	10	0	Ganderbal	Srinagar
83.	Awanta Bhawan (4)	Orchard acquired by the Govt. for Housing Colony	Ganderbal	Srinagar
84.	Soura	Dulla Bagh & Public Park	...	3	4	0	Srinagar	Srinagar
85.	Buchpora (1)	Haji Bagh, Grave Yard	486,490	3	9	0	Ganderbal	Srinagar
86.	Buchpora (2)	Haji Bagh, Grave Yard	454	1	5	0	Ganderbal	Srinagar

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1	2	3	4	5	6	7	8	9
87.	Buchpora (3) Haji Bagh, Grave Yard	3	0	12	0	Ganderbal	Srinagar	
88.	Duggapora/Mirpora Aanchar	Orchard	678-79,680-81, 683-84,687,773-74	29	9	0	Ganderbal	Srinagar
89.	Duggapora/Mirpora Aanchar Channa Check	Orchard	439,720,742	4	18	0	Ganderbal	Srinagar
90.	Soura Bagh-i-Syed Jaffer Sahib	367/1,368	22	9	0	Srinagar	Srinagar	
91.	Frasta Dub	Vacant land	2485,2487,2452	10	1/2	0	Chadora	Budgam
92.	Baba Payam-ud-Din Reshi Sahib Tangmarg	Forest	...	6840	0	0	Tangmarg	Baramulla
93.	Haji-Bal	Haji-Bal Orchard	...	55	0	0	Tangmarg	Baramulla
94.	Haji-Bal	Paddy land	...	191	11	0	Tangmarg	Baramulla
95.	Village Baba Reshi	Orchard	...	124	0	0	Tangmarg	Baramulla
96.	Village Baba Reshi	Nursery	...	4	10	0	Tangmarg	Baramulla

97.	Village Bota Kote Paddy land Ziarat (Bandipora) Sharief and Nullahs	372,374,376,389, 3869,3874,3875, 3876,3877,3882, 3884,3885,3886, 3887,3888,3889, 3891 & 3892	109	13	0	Bandipora Kupwara
98.	Changwari Rajouri Malyari land Kadal	192min	5	12	0	Srinagar Srinagar
99.	Gassi-Yar Willow Plantation	120-122,128-129	26	13	0	Srinagar Srinagar
100.	Bachee Darwaza Nursery Forest	1278/545	40	12	0	Srinagar Srinagar
101.	Babli Bagh Vacant Land	1278/545	6	9	0	Srinagar Srinagar
102.	Kastur Pandi Vacant land	1278/545	158	0	0	Srinagar Srinagar
103.	Makhdoom Sahib Ziarat-i-Sarief	1278/545	11	19	0	Srinagar Srinagar
104.	Khanyar Gulshan/Zairat Dastigeer Sahib	268	5	10	0	Srinagar Srinagar
105.	Neewah Vacant and Shops, Ziarat Sharief	51	13	17	0	Pulwama Pulwama
106.	Kaka Pora Shop, Mosque, Iddgah	837,718,723,576,643, 644,753,769	42	17	0	Pulwama Pulwama

38 MUSLIM SPECIFIED WAKAFS AND SPECIFIED WAKAF PROPERTIES
(MANAGEMENT AND REGULATION) ACT, 2004

1	2	3	4	5	6	7	8	9
107.	Bee Hama	Orchard	906,415	37	10	0	Ganderbal	Srinagar
108.	Aishmuqam Ziarat Sharief Hazrat Sakhi Zain-ud-Din Wali Sahib	Orchard & Shops Buildings	971,973,733,735,972, 982,969,970,1195, 966,1196,974,985	35	5	0	Pahalgam	Anantnag
109.	Noupora Halqa Patwar Nishat	Ziarat Sharief Syed Asim Sahib & Syd. Qasim Sahib (R.A.)	132 and 4 Min	2	12½	0	Srinagar	Srinagar